

THE INCOME TAX APPELLATE TRIBUNAL
“E” BENCH, DELHI
BEFORE MS. MADHUMITA ROY, JUDICIAL MEMBER &
SMT. RENU JAUHRI, ACCOUNTANT MEMBER

ITA No. 230/Del/2024
(Assessment Year 2023-24)

Navkalp Foundation H.No.120/18, Friends Colony, Gurugram, Haryana -122001	Vs.	CIT (Exemption) 5 th Floor, C R Building Himalaya Marg, Sector-17E Chandigarh-160017
स्थायीलेखासं. / जीआइआरसं. / PAN/GIR No: AADTN4097K		
Appellant	..	Respondent

Appellant by :	Sh. Mehfuz Rehman, CA
Respondent by :	Ms. Baljeet Kaur, CIT DR

Date of Hearing	12.12.2024
Date of Pronouncement	12.12.2024

ORDER

PER RENU JAUHRI, AM:

At the time of hearing of the matter, the Ld. Counsel appearing for the assessee submitted before us that he has instruction not to proceed with the matter. Hence, the appeal is dismissed as withdrawn.

2. The appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court on 12.12.2024

Sd/-
(Madhumita Roy)
JUDICIAL MEMBER

Sd/-
(Renu Jauhri)
ACCOUNTANT MEMBER

Dated 12.12.2024

PS: Rohit

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR

ITAT NEW DELHI